

Implementation of 20-Point Programme

384. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of PLANNING be pleased to state:

(a) the present position regarding achievements made in the implementation of 20-Point Programme; and

(b) what steps are being taken to intensify the implementation thereof?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b) Certain items of the 20-Point Programme were implemented and substantial progress made in implementing several other items by early 1977 when, with the change in Government, the programme ceased to be in operation. Certain elements of the programme, however, continued to be in the Plan. As mentioned in Presidents Address to Parliament in January 1980, it is the policy of Government to revitalise the 20-Point Programme and implement it in a dynamic manner. Ample provision has been made in the Annual Plan for 1980-81 for the various items included in the 20-Point Programme and it would be taken into account while finalising the new Five Year Plan 1980-85. Appropriate policy measures and administrative action are also being taken to effectively implement the programme.

Appraisal of District Industries Centres

385. SHRIMATI PRAMILA DANDAVATE: Will the Minister of INDUSTRY be pleased to state:

(a) whether any appraisal of the District Industries Centres for the upliftment of rural population has been made;

(b) whether any experimental centres have been established in the rural areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, but Government are undertaking a Review of the working of District Industries Centres Programme on the basis of their performance.

(b) No, Sir.

(c) Does not arise.

Proposal to change Law Regarding Rape

386. SHRI CHHITUBHAI GAMIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have under consideration any proposal to change the law regarding rape;

(b) if so, the details of such proposal; and

(c) the steps taken to strictly implement Section 160(1) of Cr. P.C. which states that no woman can be called to the police station for interrogation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) In response to the request of Government, the Law Commission has submitted its 84th Report in April, 1980 in which it has made recommendations for the amendment of the law relating to rape and allied offences. These recommendations are being examined. The Report of Law Commission will be laid on the Table of House shortly.

(c) The Government have already addressed the States and asked them to strictly enforce the provisions of Section 160(1) Cr. P.C.